

FORM- A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF P. Praful and Company Agency (India) Private Limited

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	P.Praful and Company Agency (India) Private Limited
2.	Date of Incorporation Of Corporate Debtor	01 July 2010
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51102GJ2010PTC061418
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office:- 508, Narayan Chamber Near Patang Hotel, Ashram Road Ahmedabad GJ 380009 IN
6.	Insolvency commencement date in respect of Corporate Debtor	03 rd July 2020 (Order received on 09 th July 2020)
7.	Estimated date of closure of insolvency resolution process	30 th December 2020 (180 days from 03.07.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Mr.Navjit Singh Reg No- IBBI/IPA-001/IP-P00314/2017-18/10578
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 218-A, 1st Floor, Shop No. 4, Rama Market, Pitampura, Delhi-110034 Email id: navjit92ca.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Resurgent Resolution Professionals LLP (IPE), 905, 09 th Floor, Tower C, Unitech Business Zone, Sector-50, Gurugram, Haryana-122018 Email id: ppcaipl.cirp2020@gmail.com
11.	Last date for submission of claims	23.07.2020 #
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in Not Applicable

The order for appointment of the interim resolution professional has been pronounced by the National Company Law Tribunal, **Ahmedabad** Bench (NCLT) on 03/07/2020 but the same was uploaded on website on 09/07/2020. Accordingly, time for submission of claims has been considered as 14 days from 09/07/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, **Ahmedabad** Bench has ordered the commencement of a corporate insolvency resolution process of the **P.Praful and Company Agency (India) Private Limited** w.e.f 03rd July 2020.

The creditors of **P.Praful and Company Agency (India) Private Limited** are hereby called upon to submit their claims with proof on or before 23rd July 2020 (as per date of receiving of the order) to the interim resolution professional at the address mentioned against entry No. 10).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA is not applicable in this case.

Submission of false or misleading proofs of claim shall attract penalties

Date: 10th July 2020

Place : New Delhi

Sd/-

Navjit Singh

Interim Resolution Professional

P.Praful and Company Agency (India) Private Limited

Reg No- IBBI/IPA-001/IP-P00314/2017-18/10578